## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.A No. 16/(MAH)/2017

CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017

NAME OF THE PARTIES: M/s. Sarswati Commercial (India) Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

**SIGNATURE** 

## **ORDER**

## CSA No. 16/230-232/NCLT/MB/MAH/2017

This Scheme being an arrangement of meeting in between Company and Share Holders, which is proposed to be held in accordance with Section 231(1)(b), this Bench hereby directs to issue notice as specified under Section 230(3) of the Companies Act, 2013.

Sd/-

B.S.V. PRAKASH KUMAR MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY MEMBER (TECHNICAL).

Dated: 03.02.2017.